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B.R.Rao Vs. UOI

ORDERS DIRECTIONS Sl.No.6
OA No. 260/00880/2014
Order dated 17th December, 2014

CORAM
HON'BLE SHRI R.C. MISRA, MEMBER (A)

Heard Sh. A.Kanungo, learned counsel for applicant as also
Mr. T. Rath, learned standing counsel for the respondents.

Mr. Kanungo has made a prayer that he would like to withdraw this O.A. Mr. Rath, on the other hand, submitted that he had instructions in the matter to the effect that the representation filed by the applicant has been disposed of. However, on the prayer made by the learned counsel for applicant, this Original Application is allowed to be withdrawn and the same stands disposed of accordingly.



MEMBER (A)

J